

ITEM NO.1

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 8528/2024

(Arising out of impugned final judgment and order dated 19-01-2024 in SA No. 156/2021 passed by the High Court of Judicature at Patna)

VISHNUPAD BHAGWAN & ORS.

Petitioner(s)

VERSUS

THE BIHAR STATE BOARD OF RELIGIOUS TRUST & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.157609/2024-ADDITION / DELETION / MODIFICATION PARTIES and IA No.157603/2024-CONDONATION OF DELAY IN REFILEING /CURING THE DEFECTS)

Date : 06-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Ms. Asha Jain Madan, AOR
Mr. Mukesh Jain, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

I.A. No.157609/2024 seeking deletion of respondent no.7 is allowed

We are not inclined to interfere with the impugned judgment and, hence, the special leave petition is dismissed.

We, however, clarify that the impugned judgment and the dismissal of the present special leave petition will not have any bearing on SLP (C) No. 3644 of 2021 titled "*the Management Committee Vishnupad Temple and Another v. Union Of India and Others*", which is pending.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR